

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

DATE OF DECISION: 29.1.990.

Regn. No. O.A. 1652/89

A.K. Mohanty

...

Applicant

vs.

UOI & Ors.

...

Respondents.

Shri S.B. Upadhyay, counsel for the applicant.

Mrs. Raj Kumari Chopra, counsel for the respondents.

CORAM:

Hon'ble Mr. T.S. Oberoi, Member (J)

Hon'ble Mr. I.K. Rasgotra, Member (A)

ORDER (oral)

The applicant has filed M.P. No. 191/90
praying for permission for the withdrawal of O.A.
No. 1652/89. After considering the matter, we
grant the applicant permission to withdraw the
O.A. and accordingly, dismiss the same as withdrawn.
There will be no order as to costs.

I.K. Rasgotra
(I.K. Rasgotra) 29/1/90
Member (A)

T.S. Oberoi
(T.S. Oberoi)
Member (J)

29.1.90.